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## (2018) 02 CHH CK 0169

## **Chhattisgarh High Court**

Case No: Writ Petition (S) No. 1273 Of 2018

Sandeep Kumar Pandey

**APPELLANT** 

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State Of Chhattisgarh And Ors

**RESPONDENT** 

Date of Decision: Feb. 8, 2018

Hon'ble Judges: P. Sam Koshy, J

Bench: Single Bench

Advocate: Surfaraj Khan, Chandresh Shrivastava, Sudeep Agrawal

Final Decision: Disposed Of

## **Judgement**

## P. Sam Koshy, J

- 1. The grievance of the petitioner is that, the petitioner in the instant case has been regularized for a period of two years vide order dated 15/10/2015
- and though two years have already lapse, no order has further been passed by the respondents.
- 2. The counsel for the petitioner prays that an appropriate directions be given to the respondent No.2 in this regard.
- 3. Considered the representation made by the counsel for the petitioner seeking for confirmation of regularization.
- 4. At this juncture, without entering into the merits of the case, this Court is of the opinion that ends of justice would meet if the petition is disposed off

with a direction to the respondent No.2 to consider the case of the petitioner and to pass a suitable order in accordance with the rules governing

service condition of the petitioner.

5. It is expected that the authorities would take a decision preferably within a period of 90 days.

| 6. The Writ Petition stands disposed off. |  |
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